

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 81 OF 2018

Dated: 6th July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Maharashtra State Electricity Distribution Company Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Ms. Rimali Batra

Counsel for the Respondent(s) : Ms. Swapna Seshadri
Ms. Deepali Sheth for R-2

ORDER

Ms. Swapna Seshadri, learned counsel appearing for the second Respondent submits that another three weeks may kindly be permitted to file her reply. Her submission is placed on record.

The learned counsel for the second Respondent is permitted to file her reply along with IA on or before 27-7-2018 after serving copy on the other side. Rejoinder may be filed by the Appellant on or before 7-8-2018, after serving copy on the other side.

List the matter on **7-8-2018**, as agreed by the learned counsel appearing for the parties.

(S. D. Dubey)
Technical Member

tpd/js

(Justice N. K. Patil)
Judicial Member